

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1458
(TO BE ANSWERED ON 27.12.2017)

CBI CASES

1458. SHRI SANKAR PRASAD DATTA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of persons found guilty and punished in corruption cases by the courts after prosecution by the Central Bureau of Investigation (CBI) during the last three years and the current year Statewise;
- (b) the number of CBI cases in which the accused were acquitted and released by the courts during the above period;
- (c) whether the Government reviews the functioning of the Investigating Officers of the cases in which the accused have been acquitted;
- (d) if so, the details thereof; and
- (e) if not, the steps taken to fix accountability in such cases?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Total number of persons convicted by the courts after prosecution by Central Bureau of Investigation (CBI) during the last 3 years and current year as on 30.11.2017 are as under : -

Year	Number of cases	Number of persons convicted
2014	509	993
2015	434	878
2016	503	1005
2017(as on 30.11.2017)	354	741
Total	1800	3617

(b): In 823 corruption cases, number of persons acquitted by the courts during the last 3 years and current year as on 30.11.2017 are as under : -

Year	Number of cases	Number of persons acquitted
2014	196	748
2015	210	821
2016	233	944
2017(as on 30.11.2017)	184	755
Total	823	3268

(c) to (e): As per the provisions of the Delhi Special Establishment (DSPE) Act, 1946, the superintendence over Central Bureau of Investigation (CBI) in respect of investigation of Prevention of Corruption (PC) Act case vests with the Central Vigilance Commission (CVC). To perform this statutory role, the CVC conducts regularly monthly review meeting with Director CBI in which among other things, an in-depth review of the progress of investigation of cases under PC Act is done. The Central Government does not interfere in the investigation of cases carried out by the CBI. CBI has laid down procedures in the CBI Crime Manual to analyze the cases that have ended in acquittal. All such judgements are scrutinized and examined by CBI with reference to the justification of acquittal, whether any material is available for filing an appeal against the acquittal or discharge or whether a reference needs to be made to the Attorney General or his nominee to ascertain if the acquittal was due to flawed investigation or prosecution and to fix responsibility etc. After analysis of these judgements by various officers at different levels in CBI, if, it is found to be a fit case to file appeal against the acquittal, appeal is filed in the Higher Courts after taking approval of the Government.
